NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH

CP (IB) No. 75/Chd/HP/2017

In the matter of:

Punjab National Bank Petitioner

Versus

A.Power Himalayas Ltd. ...Respondent

Present: Mr.G.S.Sarin, Practising Company Secretary for Mr.Arora

Vishwas Kumar, Advocate for the petitioner

Mr. Gaurav Mankotia, Advocate for Mr. Nahush Jain, Advocate for

the respondent

The order dated 05.07.2018 passed by Hon'ble National Company Law Appellate Tribunal, New Delhi has been received and the order passed by this Tribunal on 20.04.2018 has been set aside and the amended resolution plan of the successful resolution applicant has been approved. Implementation part of the resolution plan shall follow. Therefore, proceedings before this Tribunal stand closed.

Sd/-(Justice R.P. Nagrath) Member (Judicial)

Sd/-(Pradeep R. Sethi) Member (Technical)

July 23, 2018